

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 22/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/334/ (IB)/2017  
NAME OF THE PETITIONER(S) : INTEGRATED FINANCE COMPANY LTD  
NAME OF THE RESPONDENT(S) : PARVENU VANIGAM PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM			
①	R. DEVARAJ	Counsel for Respondent	[Signature]
②	V.P. RAMAN M-S SESHADRI	Counsel for Petitioner	[Signature]

**ORDER**

Counsels representing both the parties are present. Counsel for petitioner stated that they are intending to file a memo to the Adjudicating Authority to treat the petitioner as Financial Creditor. He prayed for time to make further submissions. Time is enlarged at request. Put up on 12.02.2018.

-s/-  
(S VIJAYARAGHAVAN)  
Member(Technical)

-s/-  
(K ANANTHA PADMANABHA SWAMY)  
Member(Judicial)